

IN THE INCOME TAX APPELLATE TRIBUNAL

MUMBAI "D" BENCH, MUMBAI

BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER AND

SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA No.3241/Mum./2018
(Assessment Year : 2009-10)

Dipika Tanna
A-801, Building-A
Breeze Corner, Mahavir Nagar
Kandivali (West), Mumbai 400 067
PAN – ABJPT5903D

..... Appellant

v/s

Income Tax Officer
Ward-33(1)(4), Mumbai

..... Respondent

Assessee by : Shri Tejas Shah
Revenue by : Shri T. Shankar

Date of Hearing – 23.02.2022

Date of Order –

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

This appeal is filed by the assessee against the order of Commissioner of Income Tax (Appeals)-45, Mumbai, dated 05.03.2018, for the assessment year 2009-10.

2. The assessee, vide its letter dated 22.02.2022, has requested for withdrawal of the appeal, as the assessee has opted to settle the dispute relating to the penalty for the assessment year under consideration, under Vivad Se Vishwas Scheme, 2020. The assessee has also filed copy of Form No.3 issued by the Principal Commissioner of Income Tax under section 5(1)

of the Direct Tax Vivad Se Vishwas Act, 2020 (hereinafter referred to as 'the Act") and also copy of Form-4 being intimation of payment under section 5(2) of the Act, which are taken on record.

3. Learned Departmental Representative does not oppose the prayer so made by the assessee.

4. In view of the aforesaid, we accept the request of the assessee for withdrawal of its appeal for the assessment year 2009–10.

5. In the result, the appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24.02.2022

SD/-
AMARJIT SINGH
ACCOUNTANT MEMBER

SD/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

MUMBAI, DATED: 24.02.2022

Copy of the order forwarded to:

- (1) The Assessee;*
- (2) The Revenue;*
- (3) The CIT(A);*
- (4) The CIT, Mumbai City concerned;*
- (5) The DR, ITAT, Mumbai;*
- (6) Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai